

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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The Meeting No.20/AM-18 dated 04.01.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 17.01.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department       |
|-------|---|------------------|
| 1.    | Shri V.K. Kohli, Director                         | TC office, Noida |
| 2.    | Shri J.D. Giri, Vice President                    | AEPC             |
| 3.    | Shri Nand Lal, Consultant                         | DIPP             |
| 4.    | Shri Vinod Kumar Kashyap, FTDO                    | DGFT             |

At the outset the Minutes of NC-V Meeting No.19/AM-17 held on 21.12.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.20/AM-18 dated 04.01.2018 held on 17.01.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER** : 20/84-ALC3/2017 **MEETING DATE** : 04.01.2018

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| 1  | <b>Case No.:</b> 26/18/84-ALC3/2016 | Party Name:PEARLGLOBAL INDUSTRIES LIMITED | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00307/AM17/   | RLA File<br>:05/24/040/00208/AM15/        | Lic.No/Date:0510390241<br>11.08.2014       | Defer Date:<br>01.02.2018         |
| <b>Decision</b> : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                     |   |  |                                   |

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| 2  | <b>Case No.:</b> 3/23/84-ALC3/2016 | Party Name:HIMATSINGKA SEIDE LTD   | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00448/AM17/  | RLA File<br>:07/24/040/00146/AM16/ | Lic.No/Date:0710108689<br>04.09.2015       | Defer Date:<br>01.02.2018         |
| <b>Decision</b> : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                                   |

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| 3  | <b>Case No.:</b> 11/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00479/AM17/   | RLA File<br>:07/24/040/00230/AM16/ | Lic.No/Date:0710108806<br>05.10.2015       | Defer Date:<br>01.02.2018         |
| <b>Decision</b> : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                     |                                    |  |                                   |

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| 4  | <b>Case No.:</b> 40/25/84-ALC3/2016 | Party Name:SHAH EXPORTS<br>PVT. LTD. | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00508/AM17/   | RLA File<br>:07/24/040/00234/AM16/   | Lic.No/Date:0710108810<br>05.10.2015           | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                     |                                      |  |                                   |

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| 5  | <b>Case No.:</b> 42/25/84-ALC3/2016 | Party Name:SHAH EXPORTS<br>PVT. LTD. | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00510/AM17/   | RLA File<br>:07/24/040/00233/AM16/   | Lic.No/Date:0710108808<br>05.10.2015           | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                     |                                      |  |                                   |

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| 6  | <b>Case No.:</b> 12/25/84-ALC3/2016 | Party Name:SHAH EXPORTS<br>PVT. LTD. | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00480/AM17/   | RLA File<br>:07/24/040/00232/AM16/   | Lic.No/Date:0710108848<br>07.10.2015           | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                     |                                      |  |                                   |

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| 7  | <b>Case No.:</b> 41/25/84-ALC3/2016 | Party Name:SHAH EXPORTS<br>PVT. LTD. | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00509/AM17/   | RLA File<br>:07/24/040/00280/AM16/   | Lic.No/Date:0710109057<br>17.11.2015           | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                     |                                      |  |                                   |

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| 8  | <b>Case No.:</b> 44/25/84-ALC3/2016 | Party Name:SHAH EXPORTS<br>PVT. LTD. | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00512/AM17/   | RLA File<br>:07/24/040/00292/AM16/   | Lic.No/Date:0710109087<br>26.11.2015           | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                     |                                      |  |                                   |

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| 9  | <b>Case No.:</b> 6/25/84-ALC3/2016 | Party Name:BHARAT SILKS            | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00474/AM17/  | RLA File<br>:07/24/040/00417/AM16/ | Lic.No/Date:0710109602<br>30.03.2016       | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                                   |

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| 10   | <b>Case No.:</b> 43/25/84-ALC3/2016 | Party Name:SHAHI EXPORTS PVT. LTD. | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00511/AM17/   | RLA File<br>:07/24/040/00039/AM17/ | Lic.No/Date:0710109737<br>29.04.2016       | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                     |                                    |  |                                   |

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| 11   | <b>Case No.:</b> 14/4/84-ALC3/2017 | Party Name:FASHION ACCESSORIES     | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00041/AM18/  | RLA File<br>:05/23/040/00082/AM17/ | Lic.No/Date:0510398597<br>24.05.2016       | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                                   |

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| 12   | <b>Case No.:</b> 5/25/84-ALC3/2016 | Party Name:BHARAT SILKS            | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00473/AM17/  | RLA File<br>:07/24/040/00060/AM17/ | Lic.No/Date:0710109881<br>27.05.2016       | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                                   |

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| 13   | <b>Case No.:</b> 4/25/84-ALC3/2016 | Party Name:BHARAT SILKS            | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File<br>:01/84/050/00472/AM17/  | RLA File<br>:07/24/040/00051/AM17/ | Lic.No/Date:0710109911<br>06.06.2016       | Defer Date:<br>01.02.2018         |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                                   |

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| 14 | <b>Case No.:</b> 26/19/84-ALC3/2016 | Party Name:POLYGENTA | Meet No/Date:20/84- | <b>Status:</b> |
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|  | TECHNOLOGIES LTD                   | ALC3/2017<br>04.01.2018              | <b>Deferred</b>           |
| HQ File<br>:01/84/050/00337/AM17/  | RLA File<br>:03/95/040/00295/AM17/ | Lic.No/Date:0310806649<br>27.07.2016 | Defer Date:<br>01.02.2018 |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that import Item 1 and 2 are pet bottle scrap which banned item. Committee decided to obtain comments of DIPP regarding use of other import items in export product . The case stands deferred for re-listing on 01.02.2018. |                                    |                                      |                           |

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|  | <b>Case No.:17/25/84-ALC3/2016</b> | Party Name:BHARAT SILKS            | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 15   | HQ File<br>:01/84/050/00485/AM17/  | RLA File<br>:07/24/040/00149/AM17/ | Lic.No/Date:0710110180<br>29.07.2016           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                             |

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|  | <b>Case No.:23/13/84-ALC3/2016</b> | Party Name:LOYAL TEXTILE<br>MILLS LTD | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 16   | HQ File<br>:01/84/050/00254/AM17/  | RLA File<br>:35/24/040/00026/AM17/    | Lic.No/Date:3510045002<br>09.08.2016           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                       |  |                             |

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|  | <b>Case No.:25/19/84-ALC3/2016</b> | Party Name:SITTARA WORKZ           | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 17   | HQ File<br>:01/84/050/00336/AM17/  | RLA File<br>:02/24/040/00097/AM17/ | Lic.No/Date:0210206960<br>05.09.2016           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                             |

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|  | <b>Case No.:9/19/84-ALC3/2016</b> | Party Name:FASHION<br>ACCESSORIES  | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 18   | HQ File<br>:01/84/050/00320/AM17/ | RLA File<br>:05/23/040/00262/AM17/ | Lic.No/Date:0510399651<br>08.09.2016           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                   |                                    |  |                             |

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| 19 | <b>Case No.:1/21/84-ALC3/2016</b> | Party Name:ARVIND LIMITED | Meet No/Date:20/84- | <b>Status:</b> |
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|  |                                    | ALC3/2017<br>04.01.2018              | <b>Deferred</b>           |
| HQ File<br>:01/84/050/00406/AM17/  | RLA File<br>:08/24/040/00265/AM17/ | Lic.No/Date:0810138809<br>05.10.2016 | Defer Date:<br>01.02.2018 |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                      |                           |

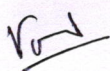
|  |                                    |                                    |  |                             |
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|  | <b>Case No.:12/23/84-ALC3/2016</b> | Party Name:CONNOISSEUR<br>FASHIONS | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 20   | HQ File<br>:01/84/050/00457/AM17/  | RLA File<br>:04/24/040/00174/AM17/ | Lic.No/Date:0410162643<br>27.12.2016           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                             |

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|  | <b>Case No.:19/25/84-ALC3/2016</b> | Party Name: KUSUMGAR<br>CORPORATES PVT. LTD. | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 21   | HQ File<br>:01/84/050/00487/AM17/  | RLA File<br>:03/94/040/00874/AM17/           | Lic.No/Date:0310810241<br>02.01.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |  |  |                             |

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|  | <b>Case No.:31/25/84-ALC3/2016</b> | Party Name:ARVIND LIMITED          | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 22   | HQ File<br>:01/84/050/00499/AM17/  | RLA File<br>:08/24/040/00437/AM17/ | Lic.No/Date:0810139584<br>24.01.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                             |

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|  | <b>Case No.:20/25/84-ALC3/2016</b> | Party Name:LOYAL TEXTILE<br>MILLS LTD | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 23   | HQ File<br>:01/84/050/00488/AM17/  | RLA File<br>:35/24/040/00048/AM17/    | Lic.No/Date:3510045101<br>31.01.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                    |                                       |  |                             |

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| 24 | <b>Case No.:24/25/84-ALC3/2016</b> | Party Name:LOYAL TEXTILE<br>MILLS LTD | Meet No/Date:20/84-<br>ALC3/2017 | <b>Status:<br/>Deferred</b> |
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|                                   |                                    | 04.01.2018                           |                           |
| HQ File<br>:01/84/050/00492/AM17/ | RLA File<br>:35/24/040/00038/AM17/ | Lic.No/Date:3510045100<br>31.01.2017 | Defer Date:<br>01.02.2018 |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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|    | <b>Case No.:21/25/84-ALC3/2016</b> | Party Name:ARVIND LIMITED          | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 25 | HQ File<br>:01/84/050/00489/AM17/  | RLA File<br>:08/24/040/00454/AM17/ | Lic.No/Date:0810139636<br>02.02.2017           | Defer Date:<br>01.02.2018   |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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|    | <b>Case No.:2/25/84-ALC3/2016</b> | Party Name:FASHION<br>ACCESSORIES  | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 26 | HQ File<br>:01/84/050/00470/AM17/ | RLA File<br>:05/23/040/00518/AM17/ | Lic.No/Date:0510401491<br>03.02.2017           | Defer Date:<br>01.02.2018   |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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|    | <b>Case No.:49/25/84-ALC3/2016</b> | Party Name:SUPERHOUSE<br>LIMITED   | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 27 | HQ File<br>:01/84/050/00517/AM17/  | RLA File<br>:06/24/040/00041/AM17/ | Lic.No/Date:0610038555<br>03.02.2017           | Defer Date:<br>01.02.2018   |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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|    | <b>Case No.:36/25/84-ALC3/2016</b> | Party Name:SUPERHOUSE<br>LIMITED   | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 28 | HQ File<br>:01/84/050/00504/AM17/  | RLA File<br>:06/24/040/00039/AM17/ | Lic.No/Date:0610038556<br>06.02.2017           | Defer Date:<br>01.02.2018   |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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| 29 | <b>Case No.:1/23/84-ALC3/2016</b> | Party Name:PIONEER<br>CALICOS PRODUCTS<br>PRIVATE LIMITED | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
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| HQ File<br>:01/84/050/00446/AM17/ | RLA File<br>:31/83/040/00138/AM17/ | Lic.No/Date:3110066578<br>09.02.2017 | Defer Date:<br>01.02.2018 |
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**Decision :** Committee considered the case as per agenda along with other relevant papers and noted that hard copy of the application not received from RA, Pune. NC decided to ask the RA, Pune to furnish the two set of hard copy of the application for examination of the case. The case stands deferred for re-listing on 01.02.2018.

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| <b>Case No.:13/25/84-ALC3/2016</b>   | Party Name:KARTHI<br>HOMEPRODUCTS PRIVATE<br>LIMITED | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 30 HQ File<br>:01/84/050/00481/AM17/ | RLA File<br>:10/24/040/00110/AM17/                   | Lic.No/Date:1010059719<br>15.02.2017           | Defer Date:<br>01.02.2018         |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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| <b>Case No.:23/25/84-ALC3/2016</b>   | Party Name:LOYAL TEXTILE<br>MILLS LTD | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 31 HQ File<br>:01/84/050/00491/AM17/ | RLA File<br>:35/24/040/00054/AM17/    | Lic.No/Date:3510045113<br>16.02.2017           | Defer Date:<br>01.02.2018         |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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| <b>Case No.:28/25/84-ALC3/2016</b>   | Party Name:LOYAL TEXTILE<br>MILLS LTD | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 32 HQ File<br>:01/84/050/00496/AM17/ | RLA File<br>:35/24/040/00053/AM17/    | Lic.No/Date:3510045114<br>16.02.2017           | Defer Date:<br>01.02.2018         |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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| <b>Case No.:7/4/84-ALC3/2017</b>     | Party Name:AUGUSTAN<br>KNITWEAR PVT LTD | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 33 HQ File<br>:01/84/050/00034/AM18/ | RLA File<br>:32/24/040/00042/AM17/      | Lic.No/Date:3210078129<br>20.03.2017           | Defer Date:<br>01.02.2018         |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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| <b>Case No.:11/10/84-ALC3/2017</b> | Party Name:PINNACLE<br>CLOTHING CO., | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 34                                 |                                      |  |                                   |

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| HQ File<br>:01/84/050/00114/AM18/ | RLA File<br>:05/24/040/00638/AM17/ | Lic.No/Date:0510402032<br>21.03.2017 | Defer Date:<br>01.02.2018 |
|-----------------------------------|------------------------------------|--------------------------------------|---------------------------|

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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| <b>Case No.:23/8/84-ALC3/2017</b>    | Party Name:PINNACLE<br>CLOTHING CO | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 35 HQ File<br>:01/84/050/00090/AM18/ | RLA File<br>:05/24/040/00006/AM18/ | Lic.No/Date:0510402194<br>10.04.2017           | Defer Date:<br>01.02.2018         |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018.

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| <b>Case No.:15/4/84-ALC3/2017</b>    | Party Name:CONCEPT<br>CLOTHING     | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 36 HQ File<br>:01/84/050/00042/AM18/ | RLA File<br>:05/23/040/00025/AM18/ | Lic.No/Date:0510402354<br>26.04.2017           | Defer Date:<br>01.02.2018         |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to remind the firm to furnish the CAD and Style No. of the export product for examination of the case. The case stands deferred for re-listing on 01.02.2018.

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| <b>Case No.:19/4/84-ALC3/2017</b>    | Party Name:JIVA DESIGNS (P)<br>LTD., | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 37 HQ File<br>:01/84/050/00046/AM18/ | RLA File<br>:05/23/040/00030/AM18/   | Lic.No/Date:0510402418<br>02.05.2017           | Defer Date:<br>01.02.2018         |

**Decision :** Committee considered the case alongwith agenda and noted that firm was given personal hearing for explanation of their case. Committee again decided to allow final opportunity to firm to appear in person to explain their case alongwith CAD and sample export product. The case stands deferred for re-enlisting on 01.02.2018.

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| <b>Case No.:2/8/84-ALC3/2017</b>     | Party Name:CIL TEXTILES<br>PRIVATE LIMITED | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:</b><br><b>Deferred</b> |
| 38 HQ File<br>:01/84/050/00069/AM18/ | RLA File<br>:56/24/040/00008/AM18/         | Lic.No/Date:5610005134<br>05.05.2017           | Defer Date:<br>01.02.2018         |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to remind the firm to furnish the details of manufacturing process with stage-wise wastage of chemical i.e. coating thickness/percentage of coating with justification of wastage of individual chemical. Committee decided to send a reminder and the case stands deferred for re-listing on 01.02.2018.

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| 39 <b>Case No.:5/4/84-ALC3/2017</b> | Party Name:ASHUTOSH FIBER | Meet No/Date:20/84- | <b>Status:</b> |
|-------------------------------------|---------------------------|---------------------|----------------|



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|  | PVT. LTD.                          | ALC3/2017<br>04.01.2018              | <b>Deferred</b>           |
| HQ File<br>:01/84/050/00032/AM18/  | RLA File<br>:08/24/040/00018/AM18/ | Lic.No/Date:0810140255<br>08.05.2017 | Defer Date:<br>01.02.2018 |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from RA, Ahmedabad. NC decided to request concerned RA to forward three set of relevant documents for examination of the case. The case stands deferred for re-listing on 01.02.2018. |                                    |                                      |                           |

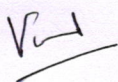
|   |  |  |                             |
|---|--|--|-----------------------------|
| <b>Case No.:3/6/84-ALC3/2017</b>  | Party Name:AVATAAR HOME<br>FASHION PRIVATE LIMITED | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 40 HQ File<br>:01/84/050/00051/AM18/  | RLA File<br>:32/24/040/00006/AM18/                 | Lic.No/Date:3210078175<br>12.05.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the Measurement Chart, CAD with justification of wastage for examination of the case. The case stands deferred for re-listing on 01.02.2018. |  |  |                             |


|  |                                       |  |                             |
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| <b>Case No.:13/8/84-ALC3/2017</b>  | Party Name:PNR APPARELS<br>PVT. LTD., | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 41 HQ File<br>:01/84/050/00080/AM18/   | RLA File<br>:05/24/040/00064/AM18/    | Lic.No/Date:0510402560<br>15.05.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for examination of the case. The case stands deferred for re-listing on 01.02.2018. |                                       |  |                             |

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| <b>Case No.:2/6/84-ALC3/2017</b>   | Party Name:BHARAT<br>EXPORTS       | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 42 HQ File<br>:01/84/050/00050/AM18/   | RLA File<br>:06/24/040/00007/AM18/ | Lic.No/Date:0610038621<br>16.05.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm for explanation of the case and defer the case. The case stands deferred for re-listing on 01.02.2018. |                                    |  |                             |

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| <b>Case No.:16/8/84-ALC3/2017</b>  | Party Name:ARVIND LIMITED          | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 43 HQ File<br>:01/84/050/00083/AM18/   | RLA File<br>:08/24/040/00030/AM18/ | Lic.No/Date:0810140302<br>18.05.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm for explanation of the case and defer the case. The case stands deferred for re-listing on 01.02.2018. |                                    |  |                             |

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|----|----------------------------------|----------------------|---------------------|----------------|
| 44 | <b>Case No.:9/8/84-ALC3/2017</b> | Party Name:SHOREWALA | Meet No/Date:20/84- | <b>Status:</b> |
|----|----------------------------------|----------------------|---------------------|----------------|







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|   |                                   | GLOBAL INDUSTRIES<br>PVT.LTD.,( FORMERLY | ALC3/2017<br>04.01.2018              | <b>Deferred</b>           |
|   | HQ File<br>:01/84/050/00076/AM18/ | RLA File<br>:05/24/040/00100/AM18/       | Lic.No/Date:0510402740<br>29.05.2017 | Defer Date:<br>01.02.2018 |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that for similar export product of this firm the case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.02.2018. |                                   |  |                                      |                           |

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|  | <b>Case No.:17/8/84-ALC3/2017</b> | Party Name:POOJA<br>INTERNATIONAL  | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 45   | HQ File<br>:01/84/050/00084/AM18/ | RLA File<br>:05/24/040/00112/AM18/ | Lic.No/Date:0510402997<br>01.06.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm for explanation of the case and defer the case. The case stands deferred for re-listing on 01.02.2018. |                                   |                                    |  |                             |

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|  | <b>Case No.:3/8/84-ALC3/2017</b>  | Party Name:MAGNOLIA<br>MARTINIQUE CLOTHING<br>P.LTD. | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 46   | HQ File<br>:01/84/050/00070/AM18/ | RLA File<br>:05/24/040/00113/AM18/                   | Lic.No/Date:0510403033<br>05.06.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and observed that reply of the firm has been received same is being examined. The case stands deferred for re-listing on 01.02.2018. |                                   |  |  |                             |

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|  | <b>Case No.:26/8/84-ALC3/2017</b> | Party Name:WELSPUN INDIA<br>LIMITED | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 47   | HQ File<br>:01/84/050/00093/AM18/ | RLA File<br>:03/95/040/00158/AM18/  | Lic.No/Date:0310813757<br>05.06.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to forward the case to DIPP for comments. The case stands deferred for re-listing on 01.02.2018. |                                   |                                     |  |                             |

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|   | <b>Case No.:8/10/84-ALC3/2017</b> | Party Name:CONCEPT<br>CLOTHING     | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 48  | HQ File<br>:01/84/050/00111/AM18/ | RLA File<br>:05/23/040/00098/AM18/ | Lic.No/Date:0510403071<br>08.06.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm alongwith of the CAD of the export item for examination of the case. The case stands deferred for re-listing on 01.02.2018. |                                   |                                    |  |                             |

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| 49 | <b>Case No.:32/8/84-ALC3/2017</b> | Party Name:S.K. EXPORTS | Meet No/Date:20/84-<br>ALC3/2017 | <b>Status:<br/>Deferred</b> |
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|  |                                   |                                    | 04.01.2018                           |                           |
|  | HQ File<br>:01/84/050/00099/AM18/ | RLA File<br>:06/24/040/00009/AM18/ | Lic.No/Date:0610038639<br>08.06.2017 | Defer Date:<br>01.02.2018 |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the legible copy of the CAD for examination of the case. The case stands deferred for re-listing on 01.02.2018. |                                   |                                    |                                      |                           |

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|  | <b>Case No.:33/8/84-ALC3/2017</b> | Party Name: SUPERHOUSE LIMITED     | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 50   | HQ File<br>:01/84/050/00100/AM18/ | RLA File<br>:06/24/040/00010/AM18/ | Lic.No/Date:0610038640<br>08.06.2017       | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm for explanation of the case and defer the case. The case stands deferred for re-listing on 01.02.2018. |                                   |                                    |  |                             |

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|  | <b>Case No.:15/10/84-ALC3/2017</b> | Party Name: JPM EXPORTS PRIVATE LIMITED | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 51   | HQ File<br>:01/84/050/00118/AM18/  | RLA File<br>:02/24/040/00057/AM18/      | Lic.No/Date:0210207693<br>16.06.2017       | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to remind the firm to furnish the CAD of the export product and defer the case. The case stands deferred for re-listing on 01.02.2018. |                                    |   |  |                             |

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|---|------------------------------------|------------------------------------|--|-----------------------------|
|   | <b>Case No.:10/10/84-ALC3/2017</b> | Party Name: KANISHK INTERTRADE     | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 52  | HQ File<br>:01/84/050/00113/AM18/  | RLA File<br>:05/23/040/00071/AM18/ | Lic.No/Date:0510403163<br>19.06.2017       | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that this case need further clarification and accordingly committee decided to allow personal hearing to firm for explanation of the case. Case stands deferred for re-listing on 01.02.2018. |                                    |                                    |  |                             |

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|  | <b>Case No.:2/10/84-ALC3/2017</b> | Party Name: UNISOURCE TRADING (INDIA ) PVT. LTD., | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 53   | HQ File<br>:01/84/050/00105/AM18/ | RLA File<br>:05/24/040/00135/AM18/                | Lic.No/Date:0510403178<br>20.06.2017       | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm was given personal hearing and also asked to furnish the style no. for each fabric. Hearing could not take place as meeting was postponed. Committee decided to give fresh date to firm. The stands deferred for re-listing on 01.02.2018. |                                   |   |  |                             |

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|----|-----------------------------------|--------------------------------------|------------------------------|-----------------------------|
| 54 | <b>Case No.:1/20/84-ALC3/2017</b> | Party Name: SPUNWEB NONWOVEN PVT.LTD | Meet No/Date:20/84-ALC3/2017 | <b>Status:<br/>Deferred</b> |
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|   |                                    | 04.01.2018                           |                           |
| HQ File<br>:01/84/050/00237/AM18/   | RLA File<br>:24/24/040/00014/AM18/ | Lic.No/Date:2410042248<br>29.06.2017 | Defer Date:<br>01.02.2018 |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above has been referred to DIPP for comments. Committee decided to await the comments of DIPP and defer the case. The case stands deferred for re-listing on 01.02.2018. |                                    |                                      |                           |

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|  | <b>Case No.:22/8/84-ALC3/2017</b> | Party Name:SHAHI EXPORTS<br>PVT. LTD. | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 55   | HQ File<br>:01/84/050/00089/AM18/ | RLA File<br>:05/24/095/00022/AM18/    | Lic.No/Date:0510403285<br>30.06.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that a copy of the application received from the firm and case is being examined. The stands deferred for re-listing on 01.02.2018. |                                   |                                       |  |                             |

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|  | <b>Case No.:12/10/84-ALC3/2017</b> | Party Name:PREMIER FINE<br>LINENS PRIVATE LIMITED, | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 56   | HQ File<br>:01/84/050/00115/AM18/  | RLA File<br>:32/24/040/00013/AM18/                 | Lic.No/Date:3210078213<br>30.06.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that details asked from the firm not furnished by the firm. NC decided to again ask to provide complete of details of pillow cover size with wastage details for examination of the case. The stands deferred for re-listing on 01.02.2018. |                                    |  |  |                             |

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|  | <b>Case No.:24/8/84-ALC3/2017</b> | Party Name:ORIENT CRAFT<br>LIMITED | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 57   | HQ File<br>:01/84/050/00091/AM18/ | RLA File<br>:05/24/095/00028/AM18/ | Lic.No/Date:0510403343<br>06.07.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to request CLA, Delhi to provide a complete copy of the application alongwith license copy for examination of the case. The stands deferred for re-listing on 01.02.2018. |                                   |                                    |  |                             |

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|---|-----------------------------------|------------------------------------|--|-----------------------------|
|   | <b>Case No.:5/12/84-ALC3/2017</b> | Party Name:C.L.<br>INTERNATIONAL   | Meet No/Date:20/84-<br>ALC3/2017<br>04.01.2018 | <b>Status:<br/>Deferred</b> |
| 58  | HQ File<br>:01/84/050/00144/AM18/ | RLA File<br>:05/23/040/00149/AM18/ | Lic.No/Date:0510403361<br>07.07.2017           | Defer Date:<br>01.02.2018   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been requested to furnish the information as per DIPP deficiency letter No.7/320/2017-TSW dated 22.09.2017 for examination of the case. NC decided to send a final reminder to firm. The case stands deferred for re-listing on 01.02.2018. |                                   |                                    |  |                             |



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|--|-----------------------------------|------------------------------------|--|---------------------------|
| 59   | Case No.:4/12/84-ALC3/2017        | Party Name:PEE EMPRO EXPORTS P LTD | Meet No/Date:20/84-ALC3/2017<br>04.01.2018 | Status:<br>Deferred       |
|  | HQ File<br>:01/84/050/00143/AM18/ | RLA File<br>:05/24/040/00188/AM18/ | Lic.No/Date:0510403499<br>25.07.2017       | Defer Date:<br>01.02.2018 |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and ask the firm to furnish the CAD for the export product for examination of the case. The case stands deferred for re-listing on 01.02.2018. |                                   |                                    |  |                           |

**OFFLINE CASES NC-V MEETING NO.20/84/AM-18 DATED 04.01.2018**  
**ACTUALLY HELD ON 17.01.2018**

60.

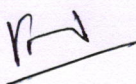
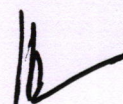
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| Case No. 366  | M/s. Apparel Export Promotion Council |
| NC Meeting No.20/AM-18 Dated 04.01.2018   | File No. 01/84/171/186/AM-17/DES-V    |
| <b>Subject :</b> Proposal for simplification of import and export procedure.  |                                       |
| <b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -<br><b><u>"2.45 sq mtrs seem to be may high! Needs to be examined"</u></b><br>The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. AEPC has again clarified that there is not change in requirement of fabric only "Top" is to be added to Ladies Blouse. NC discussed the case and decided to process the case on file for necessary amendment. |                                       |

61.

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| Case No. 367  | M/s. Bombay Rayon Fashions Ltd. |
| NC Meeting No.20/AM-18 Dated 04.01.2018   | F.NO.01/84/050/203AM-18/DES-V   |
| Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009.   |                                 |
| <b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was requested to clarify whether the fabric is knitted or woven. Firm has submitted the reply in this regard. The case needs further examination and is re-listed for 01.02.2018. |                                 |

62.

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| Case No. 368   | M/s. Loyal Textile Mills Ltd.                      |
| NC Meeting No.20/AM-18 Dated 04.01.2018  | F.No. 01/84/050/00097/AM11/DES-V                   |
| RA F.No.11/24/040/00004/AM17   | Adv. Authorisation No. 3510030745 dated 24.06.2010 |
| Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010. |  |



**Decision:** Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for re-listing on 01.02.2018.

63.

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| Case No. 369  | M/s. Shivalik Exports.  |
| NC Meeting No.20/AM-18 Dated 04.01.2018   | HQ File :01/84/162/062/AM18/<br>RLA File :05/24/040/00079/AM06/ |
| Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015.   |   |
| <b>Decision:</b> M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in support of the export made for examination of the case. No reply received from the firm till date. The case stands deferred for re-enlisting on 01.02.2018. |   |

64.

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| Case No. 370  | M/s. Loyal Textile Mills Ltd.                      |
| NC Meeting No.20/AM-18 Dated 04.01.2018   | F.No. 01/84/050/00136/AM15/DES-V                   |
| RA F.No.35/24/040/00020/AM14  | Adv. Authorisation No. 3510041913 dated 20.08.2013 |
| Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec – III against the Adv. Authorisation No. 3510041913 dated 20.08.2013.  |  |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for re-listing on 01.02.2018. |  |

65.

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| Case No.371   | M/s. Loyal Textile Mills Ltd.                      |
| NC Meeting No.20/AM-18 Dated 04.01.2018   | F.No. 01/84/162/137/AM14/DES-V                     |
| RA F.No.35/24/040/00021/AM14  | Adv. Authorisation No. 3510041910 dated 20.08.2013 |
| Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013.   |  |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for re-listing on 01.02.2018. |  |

66.

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| Case No. 372                            | M/s. Loyal Textile Mills Ltd.    |
| NC Meeting No.20/AM-18 Dated 04.01.2018 | F.No. 01/84/050/00257/AM15/DES-V |

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| RA F.No.35/24/040/00019/AM15  | Adv. Authorisation No. 3510044562 dated 20.10.2014 |
| Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044562 dated 20.10.2014   |  |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for re-listing on 01.02.2018. |  |

67.

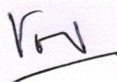
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| Case No. 373  | M/s. Loyal Textile Mills Ltd.                      |
| NC Meeting No.20/AM-18 Dated 04.01.2018   | F.No. 01/84/050/00013/AM15/DES-V                   |
| RA F.No.35/24/040/00048/AM15  | Adv. Authorisation No. 3510043766 dated 13.03.2014 |
| Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510043766 dated 13.03.2014.   |  |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for re-listing on 01.02.2018. |  |


68.

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| Case No. 374  | M/s. Loyal Textile Mills Ltd.                      |
| NC Meeting No.20/AM-18 Dated 04.01.2018   | F.No. 01/84/050/00360/AM15/DES-V                   |
| RA F.No.35/24/040/00028/AM15  | Adv. Authorisation No. 3510044614 dated 15.12.2014 |
| Enhancement of quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044614 dated 15.12.2014  |  |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for re-listing on 01.02.2018. |  |

69.

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| Case no. 375   | M/s.Panorama Exports Pvt. Ltd.                                    |
| NC Meeting No.20/AM-18 Dated 04.01.2018  | F.No. 01/84/162/00082/AM18/DES.V<br>RA F.No. 05/27/039/00012/AM11 |
| Request for insertion of Style Number not Mentioned in the Shipping Bill for redemption A./A No. No. 0510271112 dated 20.08.2010 |   |







**Decision:** Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dated 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dated 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. The case stands deferred for re-enlisting on 01.02.2018.

70.


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| Case No. 376   | M/s Pinnacle Clothing Co.   |
| NC Meeting No.20/AM-18 Dated 04.01.2018<br>Actually held on 17.01.2018   | HQ File :01/84/050/00069/AM16/<br>RLA File :05/24/040/00020/AM16/ |
| Amendment in ratified norms against Advance Authorization No.0510393963 dt.24.04.2015.   |   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 2.95 SQM/Per pc on net content in the export product. The firms has requested for re-fixation his requirement fabric consumption is in per pcs 3.30 per Sqm because the item we were shipped under 0510393963 dated 24.04.2015 were 3.30 Sqm per pc, though the committee approved 2.95 Sqm-per pc. Committee decided to allow personal hearing to firm to explain the variation in consumption as per CAD. The case stands deferred to 18.01.2018. |   |

71.

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| Case No.377  | M/s Richa Global Exports Pvt. Ltd |
| NC M.No.20/84 AM-18 dt.04.01-2018  | F.No.01/84/162/00252/AM18/DES-V   |
| Prior fixation of adhoc norms for export of 1.Ladeis Dress of 100% Cotton Printed Woven Fabric GSM 106 (+/-10%) Style J1246, 2. Ladies Top of 55% Linen 45% Viscose Dyed Woven Fabric GSM 180 (+/-10%) Style 462023 under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.  |                                   |
| <b>Decision :</b> M/s Richa Global Exports Pvt. Ltd. vide their letter dated 03.01.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.<br>GSM should match in import and export. |                                   |

72.

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| Case No.378   | M/s Pinnacle Clothing Co.   |
| NC M.No.20/84 AM-18 dt.04.01-2018<br>Actually held on 17.01.2018  | HQ File :01/84/050/00068/AM16/<br>RLA File :05/24/040/00019/AM16/ |
| Amendment in ratified norms against Advance Authorization No.0510393963 dt.24.04.2015.  |   |
| <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee noted that norms for the above AA was ratified |   |






as per SION J-288 and wastage 4.50 Sq.Mtr./Per pc on net content in the export product, however, firm has requested for re-fixation his requirement fabric consumption is in per pc 5.20 per Sqm because the item we were shipped under 0510393962 dated 24.04.2015 were 5.20 Sqm per pc, though the committee approved 4.50 Sqm-per pc. Committee decided to allow personal hearing to firm to explain the variation in consumption as per CAD. The case stands deferred to 18.01.2018.

73.

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| Case No.379  | M/s Orient Craft Pvt. Ltd.      |
| NC M.No.20/84 AM-18 dt.04.01-2018  | F.No.01/84/162/00253/AM18/DES-V |
| Prior fixation of adhoc norms for export of Ladies Kimono Reglan Sleeve made out of 100% Rayon Woven Dyed Fabric, GSM 85 (+OR -10%) Style No.437920/307442 under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.   |                                 |
| <b>Decision:</b> M/S Orient Craft Ltd. New Delhi vide their letter dated 03.01.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.<br>GSM should match in import and export. |                                 |

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| Case No.380   | M/s Orient Craft Pvt.Ltd.       |
| NC M.No.20/84 AM-18 dt.04.01-2018   | F.No.01/84/162/00254/AM18/DES-V |
| Prior fixation of adhoc norms for export of Ladies Dress made out of Shell: 80% Cotton 20% Silk (+/- 3%) Woven Dyed Fabric, GSM 45 (+OR -10%) Lining 100% Polyester Woven Dyed Fabric GSM 79 (+/- 10%) STYLE No.393311/393743 under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.   |                                 |
| <b>Decision:</b> M/S Orient Craft. Ltd. New Delhi vide their letter dated 02.01.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.<br>GSM should match in import and export. |                                 |

S.No.75

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|--|---------------------------------|
| Case No.381  | M/s Bright Choice Overseas      |
| NC M.No.20/84 AM-18 dt.04.01-2018<br>Actually held on 10.01.2018   | F.No.01/84/162/00256/AM18/DES-V |
| Prior fixation of adhoc norms for export of 1.Men's pant made out of 100% Nylon Woven Fabric Width 59 inch (+/-10%) GSM -166+/- 10% (Item Style No. ADVP), 2. Men's Shorts made out of 100% Nylon Woven Fabric Width 59 inch (+/-10%) GSM -166+/- 10% (Item/Style No. ADVS), 3.Men's Pants made out of 100% Nylon Woven Fabric Width 59 inch (+/-10%) GSM -166+/- 10% (Item/Style No. CTP), 4. Men's Pant made out of 100% Nylon Woven Fabric Width 59 inch (+/-10%) GSM -166+/- 10% (Item/ Style No. BUSP), 5. Women's Pant made out of 96% Nylon Woven Fabric + 4% Spandex Woven Fabric Width 54.50 inch (+/-10%) GSM -166+/- 10% (Item/Style No. WTP) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20. |                                 |
| <b>Decision:</b> M/s Bright Choice Overseas vide their letter dated 08.01.2018 have requested for fixation of  |                                 |

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norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as Norms approved for AA No.0310795318 dated 15.04.2015 for the same Export Product/Style Nos. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

